

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**CP-82(ND)/2017**

**IN THE MATTER OF:**

Mr. Subhash Chander Manocha & Ors. .... Applicants/petitioners  
Vs.  
V.B. Minerals & Resins Pvt. Ltd. Ors. .... Respondents

**Order under Sections 241-242 of the Companies Act, 2016**

**Order delivered on 05.07.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/petitioners : Ms. Ranjana Roy Gawai, Advocate  
Ms. Vasudha Sen, Advocate  
Mr. Pervinder, Advocate

For the Respondents : Mr. Nesar Ahmad, FCS  
Mr. Sharad Rajvasnhi, FCS  
Mr. Ahsan Ahmad, Advocate

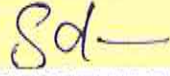
**ORDER**

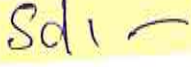
This is an application filed under Rule 16(i)(c) & (d) of the NCLT Rules, 2016 with a prayer to transfer and consolidate C.P. No. 82(ND)/2017 as other similar petitions are being heard by the Principal Bench. The details of other petitions have been given namely, C.P. No. 85(ND)/2016, C.P. No. 86(ND)/2016, C.P. No. 107(ND)/2016, C.P. No. 105(ND)/2016, C.P. No. 106(ND)/2016 and C.P. No. 46(ND)/2016. This group of petitions is listed for hearing on 18<sup>th</sup> July, 2017.





Let the present petition be also listed alongwith the aforesaid petition on 18.07.2017.

  
(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

  
(DĒEPA KRISHAN)  
MEMBER(TECHNICAL)

05.07.2017  
V. Sethi